

ROSSARI BIOTECH LIMITED

Regd. Office : 201 A - B, 2nd Floor, Akruvi Corporate Park, L.B.S Marg, Next to GE Gardens, Kanjurmarg (W) Mumbai - 400078
CIN: L24100MH2009PLC194818
Phone: +91 22 6213 3800 • Website: www.rossari.com
Email: info@rossari.com

INFORMATION REGARDING 15th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

Members may note that the 15th Annual General Meeting ("AGM") of the Company will be held through VC/OAVM on Friday, August 23, 2024 at 09:00 A.M., in compliance with all the applicable provisions of the Companies Act, 2013 and Rules issued thereunder and General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 03/2022, 10/2022 and 09/2023 issued by Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79, SEBI/HO/CFD/CMD/2/CIR/P/2021/11, SEBI/HO/CFD/CMD/2/CIR/P/2022/62, SEBI/HO/CFD/PoD-2/P/CIR/2023/4 and SEBI/HO/CFD-PoD-2/P/CIR/2023/167 issued by the Securities and Exchange Board of India (hereinafter collectively referred to as "Circulars"), to transact the business that will be set forth in the Notice of AGM.

In compliance with the above Circulars, the electronic copies of the Notice of 15th AGM and Annual Report for the Financial Year 2023-24 will be sent to all the Members whose email addresses are registered with the Company / Depository Participants and the same will also be available on the website of the Company at www.rossari.com, Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on website of Link Intime India Private Limited ("LIPL") at https://instavote.linkintime.co.in.

Manner for registering / updating email addresses:

- For Members holding shares in dematerialized mode, kindly register / update your email address with your Depository Participants. Alternatively, you may register your email address with LIPL our Registrar and Share Transfer Agent ("RTA") by visiting the link https://linkintime.co.in/emailreg/email_register.html on a temporary basis to ensure the receipt of aforesaid Annual Report.
- For Members holding shares in physical mode, you may register your email address with LIPL by visiting the aforesaid link to receive the Notice of the 15th AGM along with the aforesaid Annual Report.

Manner of voting at the AGM

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions which are set out in the Notice of the 15th AGM. Members have the option to cast their votes on any of the resolutions using the remote e-voting facility or e-voting during the AGM. Detailed procedure for remote e-voting / e-voting during the 15th AGM will be provided in the Notice of the 15th AGM.

Payment of Dividend

- Members may note that the Board of Directors of the Company at their Meeting held on Monday, April 29, 2024 had considered and recommended payment of final dividend of Re. 0.50 (25%) per equity shares of a face value of Rs. 2/- each for the Financial Year ended March 31, 2024, subject to approval of the Members at the ensuing 15th AGM. The final dividend if approved would be paid to the eligible Members on or after Monday, September 02, 2024, whose names appear in the Register of Members as on Record Date i.e. Friday, August 16, 2024. The Final Dividend will be paid electronically through various online transfer modes to those Members who have updated their bank account details. For Members who have not updated their bank account details, dividend warrants/demand drafts will be sent to their registered addresses.
- As Members may be aware, as per Income-Tax Act, 1961, as amended by the Finance Act, 2020, dividends paid or distributed by the Company after April 01, 2020, shall be taxable in the hands of the Members and the Company shall be required to deduct tax at source ("TDS") at the prescribed rates from the dividend, subject to approval of the Members in the forthcoming AGM. The TDS rate would vary depending on the residential status of the Member and the documents submitted by them and accepted by the Company. Accordingly, the Final Dividend will be paid after deducting TDS as explained therein.

Members are requested to submit the documents in accordance with the applicable provisions of the Income Tax Act, 1961. The detailed tax rates, documents required for availing the applicable tax rates are provided on the website of the Company at https://www.rossari.com/wp-content/uploads/2024/07/Detailed-note-on-Deduction-of-Tax-at-source-on-Dividend.pdf

Manner of registering / updating bank details

Members holding shares in dematerialized mode are requested to register complete bank account details with the Depository Participants and Members holding shares in physical form and who have not registered their bank details can get the same registered with RTA by visiting https://linkintime.co.in/emailreg/email_register.html.

The above information is being issued for the information and benefit of all the Members of the Company and is in compliance with the Circulars.

The Members may contact the Company's Registrar & Transfer Agent, LIPL at: **Link Intime India Private Limited**
C-101, 247 Park, L.B.S Marg, Vikhroli (W), Mumbai 400083.
Email ID: enotices@linkintime.co.in
Tel. Number: 022-49186000

For Rossari Biotech Limited
Sd/-
Parul Gupta
Head-Company Secretary & Legal
Membership No.: A38895

Place : Mumbai
Date : July 26, 2024

NOTICE

Notice is hereby given that the share certificate of **Ambuja Cement Limited** CIN No. L26942G1981PLC004717 having its registered office at Adani Corporate House, Shantigram, Near Vaishnavi Devi Circle, S. G. Highway, Khodiyar, Ahmedabad, Gujarat 382421 held in the member name **Jivan Lal Sunda Joint Name-1 Bharat Bhushan Sunda** bearing Folio No. S11614 and Certificate Nos. and Distinctive Nos. are as follows:

Certificate No.	Distinctive No.	No. of Shares	Certificate No.	Distinctive No.	No. of Shares
18263	21839671-21841670	2000	18263	91186717-911587716	1000

That the member named **Jivan Lal Sunda** has passed away on 02-12-1985, and the above mentioned shares will be transferred to surviving joint shareholder name **Bharat Bhushan Sunda**. A request for deletion of deceased Name from Share certificate has been lodged with the said company. Members of the public are informed that said company will consider the request for deletion of deceased name and issuing share certificate(s) in the name of surviving share holder if no objection is received at its above registered office within 15 days of this notice after which no claim will be entertained by them. Sd/-

Stressed Asset Management Large Branch
Indian Bank, Mittal Chamber, 7th Floor,
Near Bajaj Bhavan, Nariman Point, Mumbai-21
Mail Id: samlargemumbai@indianbank.co.in

ANNEXURE-A, APPENDIX-IV-A" (See proviso to rule 8 (6))

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditors, the Physical/Symbolic (whichever is applicable) possession for the properties of which is being taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 14.08.2024 for recovery of total amount of following dues to the Secured Creditors:-

- Indian Bank**, for an amount of **Rs. 11,33,04,568.00** (In words Rupees Eleven Crore Thirty Three Lakh Four Thousand Five Hundred Sixty Eight Only) as on 23.10.2018 and with further interest, costs, other charges and expenses thereon from 24.10.2018. &
- Union Bank of India**, for an amount of **Rs. 11,41,470.94.17** (In words Rupees Eleven Crores Forty One Lakhs Forty Seven Thousand Ninety Four & Paise Seventeen Only) as on 30.09.2018, as per their demand notice under SARFAESI Act 2002 dated 23.10.2018 and with further interest, costs, other charges and expenses thereon from 24.10.2018. &
- Bank of Maharashtra**, for an amount of **Rs. 4,46,48,500.00** (In words Rupees Four Crores Forty Six Lakhs Forty Eight Thousand Five Hundred Only) as per their demand notice under SARFAESI Act 2002 dated 04.08.2018 and with further interest, costs, other charges and expenses thereon from 05.08.2018.

(Name and address of the Borrower/Guarantors)
1. **M/s. Priya Limited (Company)**, 2. **Mr. Arunkumar Bhuwaniya (Director/ Guarantor)**, 3. **Mr. Aditya Bhuwaniya (Director / Guarantor)**, 4. **Mrs. Saroj Bhuwaniya (Director)**, 5. **Mr. Ashish Bhuwaniya (Director)**, 6. **M/s. Cheshire Properties Investment Pvt. Ltd. (Guarantor)**, 7. **M/s. Brent Properties Investment Pvt. Ltd. (Guarantor)**, 4th Floor, Kimatral Building, 77-79, Maharashtra Karve Marg, Marine Lines East, Mumbai - 400002, Maharashtra. The specific details of the property intended to be brought to sale through E-auction mode are enumerated below:

Reserve Price	EMD Amount	Bid Incremental Amount	Property ID No.
Rs. 800.00 Lakhs	Rs. 80.00 Lakhs	Rs. 5.00 Lakh	IDIB3016339909B

Reserve Price	EMD Amount	Bid Incremental Amount	Property ID No.
Rs. 80.00 Lakhs	Rs. 8.00 Lakhs	Rs. 1.00 Lakh	IDIB30163399095

Detailed Description of the Property
EM of Office premises Nos 1 & II of the group at 5th Floor (known as 251 & 252) Bldg. No.2, Solitaire Corporate Park, Sir M. V. Road, Andheri East, Mumbai. Unit owned by M/s. Cheshire Properties Investment Pvt. Ltd. Unit II owned by M/s. Brent Properties Investment Pvt. Ltd. Admeasuring built up area of both units 3525 sq.ft. carpet boundaries as under: East by Internal Road, West by Solitaire Gazbia Building, North by Building No.1, South by Building No. 3.

Detailed Description of the Property
EM of Office Premise Unit No. "305", 3rd Floor, "LORDS", Premises No. 7/1, Lord Sinha Road, PO - Middleton Street, P - S Shakspear Sarni, Kolkata, 700071. Owned by M/s. Priya Dyes and Chemical Ltd. Known as M/s. Priya Ltd. Admeasuring Super built up area of the office is 959 sq.ft. Boundaries of office unit under: East: Other Property, West: Common Passage, North: Room No. 309, South: Room No. 307 Boundaries of Building as under: East: By A/C Bose Road & Others Property, West: Partly by the Eye Hospital & Exit way of LORDS Building, North: LTC Building, South: A/C Bose Road.

The inspection of the Schedule mentioned properties (Wherever applicable) and related documents and up to date EC etc (at branch) by the intending purchasers/bidders may be done at their expense on 05.08.2024 between 1.00 pm to 4.00 pm.
Contact Number of Authorized Officer:- Mr. Deepak Kumar Vaishnav-99500-75555.

Sd/-
Authorized Officer
Indian Bank
Date : 25.07.2024
Lead by Indian Bank Consortium comprising of Union Bank of India & Bank of Maharashtra

AMS POLYMERS LIMITED
(Formerly, Sai Moh Auto Links Limited)
CIN: L34300DL1985PLC020510
Regd. C-582, Saraswati Vihar, Pitampura, Delhi-110034
Email id: polymersams@gmail.com;
website: www.amspolymers.com
Tel.-91-11-27032702, Fax: 91-11-27032702

NOTICE OF BOARD MEETING

Pursuant to Regulation 47 of SEBI (LODR) Regulations, 2015, Notice is hereby given that the meeting of the Board of Directors will be held on **Monday, the 05th Day of August, 2024** at the Regd. Office of the Company, inter alia, to consider and approve the Unaudited Financial Results for the quarter ended on June 30, 2024 pursuant to Regulation 33 of SEBI (LODR) Regulations, 2015.

The said information is also available at the Company's website at www.amspolymers.com and at the BSE's website i.e. www.bseindia.com

By Order of Board
For AMS Polymers Limited
Sd/-
Chairanjivi Ramuka
Company Secretary
Place: Delhi
Date: 25.07.2024
Membership No.: A65678

VINTAGE COFFEE AND BEVERAGES LIMITED
Regd. Off.: 202, Oxford Plaza, 9-1-129/1, SD Road, Secunderabad - 500003, Telangana
CIN: L15100TG1980PLC161210
CORRIGENDUM IN CONTINUATION TO THE NOTICE OF 44TH ANNUAL GENERAL MEETING, BOOK CLOSURE

This is to bring to your kind attention that the opening date of Book Closure for the purpose of 44th AGM got erroneously printed and published as "07.08.2024 instead of 08.08.2024" in the Newspaper Publication dated 23.07.2024.

Please read this para as under "In pursuant to Section 91 of the Companies Act, 2013, the Register of Members & Share Transfer Books of the Company will remain closed from 08.08.2024 to 14.08.2024 (both days inclusive) for the purpose of Annual General Meeting".

The closing date of Book Closure will remain the same.

For Vintage Coffee and Beverages Limited
Sd/-
Balakrishna Tati
Chairman and Managing Director
Date: 25.07.2024
Place: Secunderabad

NMDC Limited
(A Government of India Enterprise)
Khanji Bhavan", 10-3-311/A, Castle Hills, Masab Tank, Hyderabad-500028
(CIN) - L13100TG1958QO1001674

CONTRACTS DEPARTMENT
EXPRESSION OF INTEREST (EOI)

EOI No.: HO/Contracts/EOI/EMP/ARCH-CONSULT/2024/1043 Dated: 26.07.2024

NMDC Limited, A "NAVARATNA" Public Sector Company under Ministry of Steel, Govt. of India, invites **Expression of Interest (EOI)** through **Manual Mode** from experienced and reputed firms for identifying the interested parties for "Empanelment of Firms / Companies to carryout Architectural Consultancy work for NMDC Limited."

The detailed EOI documents can be viewed and/or downloaded from 26.07.2024 to 23.08.2024 from following website links:

- NMDC website - <https://nmdcportals.nmdc.co.in/nmdctender>
- Central Public Procurement Portal (CPP PORTAL) <http://www.eprocure.gov.in/epublish/app>

For accessing the EOI documents from NMDC's website for the first time, on-line registration is required as "New User" in "Tenders" section at website link <https://www.nmdc.co.in> of NMDC. The intending parties are required to visit the NMDC's website and/or CPP Portal for corrigendum, if any, at a future date.

For further clarification, **GM (Project, Contract & Steel)**, NMDC Limited, Hyderabad can be contacted through Tel No. +91-040-23533536, email: contracts@nmdc.co.in

Executive Director (Works)

Bandhan AMC Limited (Formerly known as IDFC Asset Management Company Limited)
CIN: U65993MH1999PLC123191
Regd. Office Address: 6th Floor, Tower 1C, One World Center, Senapati Bapat Marg, Prabhadevi (W), Mumbai - 400 013. Phone: +91-22-6628 9999. Email: investor@bandhanamc.com
Website: www.bandhanmutual.com, www.bandhanamc.com

Declaration of Dividend:

Notice is hereby given that the Board of Directors of Bandhan Mutual Fund Trustee Limited (formerly known as IDFC AMC Trustee Company Limited) (Trustee to Bandhan Mutual Fund) has approved the declaration of the following dividend under the Income Distribution cum Capital Withdrawal Option (IDCW option) of the Scheme(s)/Plan(s), subject to availability of *distributable surplus, with the Record Date as Tuesday, July 30, 2024.

Scheme(s) Name	Plan(s)	Option(s)	Quantum of Dividend* (Rs. per Unit)	NAV (in Rs.) Per Unit as on July 24, 2024
Bandhan Conservative Hybrid Fund (formerly known as Bandhan Regular Savings Fund)	Regular	IDCW	0.0722	14.4365
Bandhan Conservative Hybrid Fund (formerly known as Bandhan Regular Savings Fund)	Direct	IDCW	0.0813	16.2414
Bandhan Equity Savings Fund	Regular	Monthly IDCW	0.075	15.005
Bandhan Equity Savings Fund	Direct	Monthly IDCW	0.082	16.442
Bandhan Arbitrage Fund	Regular	Monthly IDCW	0.0670	13.3316
Bandhan Arbitrage Fund	Direct	Monthly IDCW	0.0710	14.2891
Bandhan Bond Fund-Medium Term Plan	Regular	Bi-Monthly IDCW	0.1351	12.0980
Bandhan Bond Fund-Medium Term Plan	Direct	Bi-Monthly IDCW	0.1518	12.5108

Face Value per unit is Rs. 10/-.

* TDS and other statutory levies (if any) shall be levied on the amount received by the investor. Considering the volatile nature of markets, Trustee reserves the right to restrict the quantum of dividend upto the per unit distributable surplus available on the Record Date in case of fall in market.

If in any case the Record Date falls on a non-business day, the immediately following business day shall be deemed to be the Record Date.

All investors whose names appear in the register of unit holders of the Scheme(s)/Plan(s)/Option(s) as on the close of the record date will be eligible to receive the dividend.

Pursuant to the payment of dividend, NAV of the Scheme(s)/Plan(s)/Option(s) will fall to the extent of payout and statutory levy (if any).

Date: July 25, 2024

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

CHALET Chalet Hotels Limited
HOTELS
CIN: L55101MH1986PLC038538
Registered office: Raheja Tower, Plot No. C-30, Block 'G' Next to Bank of Baroda, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Email ID: investorrelations@chalet-hotels.com, website: www.chalet-hotels.com

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2024

Particulars	CONSOLIDATED			
	Quarter Ended		Year Ended	
	30-June-2024 (Unaudited)	31-March-2024 (Audited)	30-June-2023 (Unaudited)	31-March-2024 (Audited)
Total Income	3,691.08	4,244.07	3,145.87	14,370.38
EBITDA	1,483.39	1,890.08	1,135.92	6,043.78
Profit before income tax	777.22	990.26	372.10	2,693.53
Profit for the period / year	606.47	824.40	886.60	2,781.81
Total Comprehensive Income for the period / year	604.38	819.98	885.28	2,773.42
Paid up Equity Share Capital (Face value of Rs. 10 per share)	2,181.00	2,054.74	2,050.25	2,054.74
Other Equity	-	-	-	16,458.68
Earnings Per Share (Face value of Rs. 10/- each)				
Basic (*not annualised) (in Rs.)	*2.79	*4.01	*4.32	13.54
Diluted (*not annualised) (in Rs.)	*2.78	*4.01	*4.32	13.53

1) Key numbers of Standalone Financial Results (Rs. in million)

Particulars	Quarter Ended			
	30-June-2024 (Unaudited)	31-March-2024 (Audited)	30-June-2023 (Unaudited)	31-March-2024 (Audited)
Total Income	3,594.44	4,210.50	3,078.49	14,186.63
Profit before income tax	836.96	990.23	353.78	2,684.81
Profit for the period / year	666.82	818.36	876.61	2,782.82

Notes:

- The above is an extract of the detailed format of the Financial Results for the quarter ended 30 June 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Statement of Standalone and Consolidated Financial Results for the quarter ended 30 June 2024 are available on the websites of the Stock Exchange(s) at www.bseindia.com and www.nseindia.com and also on the Company's website at www.chalet-hotels.com.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 25 July 2024.
- The above results are in accordance with the Companies (Indian Accounting Standards) Rules 2015 as prescribed under Section 133 of the Companies Act 2013, read with the relevant Rules issued thereunder and other accounting principles generally accepted in India.

For Chalet Hotels Limited
(CIN - L55101MH1986PLC038538)
Sd/-
Sanjay Sethi
Managing Director & CEO
(DIN. 00641243)

Place : Mumbai
Date : 25th July 2024

PRAJ INDUSTRIES LIMITED

CIN: L27101PN1985PLC038031
Regd. Office: "PRAJ TOWER", S. NO. 274 & 275/2, BHUMKAR CHOWK - HINJEWADI ROAD, HINJEWADI, PUNE - 411 057

EXTRACT OF STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2024.

(Rupees in million except per share data)

Sr. No.	Particulars	Quarter ended 30 June 2024 (Unaudited)	Year ended 31 March 2024 (Audited)	Quarter ended 30 June 2023 (Unaudited)
1	Revenue from operations	6,991.414	34,662.784	7,367.227
2	Net profit for the period (before tax and exceptional items)	788.805	3,774.608	777.033
3	Net profit for the period (before tax and after exceptional items)	1,070.377	3,774.608	777.033
4	Net profit for the period after tax	841.807	2,833.909	586.726
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	836.877	2,783.948	586.067
6	Paid up equity share capital (Face value Rs.2/- each)	367.626	367.626	367.426
7	Earnings per share (of Rs. 2/- each)			
	1. Basic (not annualised)	4.58	15.42	3.19
	2. Diluted (not annualised)	4.58	15.42	3.19

Notes:

- The above results were reviewed by the Audit Committee on 24 July 2024 and approved by the Board of Directors on 25 July 2024.
- The group operates only in one segment, i.e. "Process and Project Engineering".
- Exceptional item consists of profit on sale of land located at Nasarapur, which was classified as "Asset held for sale" as of 31 March 2024.
- The Standalone unaudited financial results for the quarter ended on 30th June 2024 are summarized below:

Sr. No.	Particulars	Quarter ended 30 June 2024 (Unaudited)	Year ended 31 March 2024 (Audited)	Quarter ended 30 June 2023 (Unaudited)
a	Revenue from operations	6,006.609	29,895.643	6,498.902
b	Net profit for the period after tax and exceptional items	918.401	2,804.225	491.692
c	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	914.734	2,767.997	493.323
d	Earnings per share (of Rs. 2/- each)			
	1. Basic (not annualised)	5.00	15.26	2.68
	2. Diluted (not annualised)	5.00	15.26	2.68

The above is an extract of the detailed format of Financial Results for the quarter ended on 30th June 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 and SEBI circular no. CIR/CFD/FAC/62/2016 dated 5th July 2016. The full format of the Financial Results is available on the Stock Exchange websites at www.nseindia.com and www.bseindia.com and on the Company's website at www.praj.net

SHISHIR JOSHI PURA
CEO AND MANAGING DIRECTOR
DIN: 00574970

Place : Pune
Date : 25 July 2024